

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)
(Chennai Circuit Bench)**

**Appeal No. 197 of 2013 & IA No. 273 of 2013,
Appeal No. 196 of 2013 & IA-272 of 2013 &
Appeal No. 199 of 2013 & IA-277 of 2013**

Dated : 12th March, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Appeal No. 197 of 2013 & IA No. 273 of 2013

**Tamil Nadu Power Producers Association ...Appellant(s)
Versus
Tamil Nadu Transmission Corporation Ltd.
& Anr. ...Respondent(s)**

**Counsel for the Appellant(s): Mr. N.L. Rajah
Counsel for the Respondent(s): Mr. S. Vallinayagam for R.1**

Appeal No. 196 of 2013 & IA-272 of 2013

**M/s OPG Renewable Energy Pvt. Ltd. ... Appellant(s)
Versus
Tamil Nadu Generation & Distribution
Corporation Ltd. & Anr. ... Respondent(s)**

**Counsel for the Appellant (s) : Mr. Arun Anbumani
Counsel for the Respondent (s): Mr. S. Vallinayagam for R-1**

Appeal No. 199 of 2013 & IA-277 of 2013

**Tamil Nadu Electricity Consumers Association ... Appellant(s)
Versus
Tamil Nadu Generation & Distribution
Corporation Ltd. & Ors. ... Respondent(s)**

**Counsel for the Appellant (s) : Mr. Arun Anbumani
Counsel for the Respondent (s): Mr. S. Vallinayagam for R-1**

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ORDER

We have specifically directed the State Commission in Appeal no. 197 of 2013 as well as in Appeal nos. 196 and 199 of 2013 to appear through a Counsel to give some clarifications in some aspects. It is noticed that the written submissions have been filed in Appeal nos. 196 and 199 of 2013. No written submissions have been filed in Appeal no. 197 of 2013. When the matter has been taken up today at the Chennai Circuit Bench, the State Commission has not been represented either by a Counsel or an Officer. It is very unfortunate to notice that the State Commission has not given due respect to the orders of this Tribunal.

So, post the matter for further hearing tomorrow i.e. on **13.03.2014 at Chennai Circuit Bench.** If the State Commission does not represent before this Tribunal tomorrow, it will be constrained to impose costs and pass further orders as deemed appropriate regarding the conduct of the State Commission.

(Rakesh Nath)
Technical Member
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(Justice M. Karpaga Vinayagam)
Chairperson